



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

संदर्भ संख्या : 331/NGT OA-549/19/2020

दिनांक 13/07/2020

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Compliance report in compliance to order passed by Hon'ble NGT, New Delhi on dated 16-01-2020 in matter of 549/2019 Mahakar Singh Versus State of Uttar Pradesh.

Sir,

With reference to the above subject mentioned above, this is to inform you that in compliance to order passed by Hon'ble NGT, New Delhi on dated 16-01-2020 in matter of 549/2019 Mahakar Singh Versus State of Uttar Pradesh, the compliance report is submitted for kind perusal and necessary action please.

Yours Sincerely


Regional Officer

Copy to:

- 1- Member Secretary, U.P. Pollution Control Board, Lucknow for information.
- 2- Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
- 3- Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
- 4- Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.


Regional Officer

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०
Website- www.uppcb.com, e-mail : roghaziabad@uppcb.com

**COMPLIANCE REPORT
IN THE MATTER OF O.A NO. 549/2019**

TITLED

Mahakar Singh

Versus

State of Uttar Pradesh

(As Per Hon'ble National Green Tribunal's Order Dated 16.01.2020)

1. Background

The Hon'ble National Green Tribunal had received an application that alleges illegal cutting of trees, extraction of ground water and construction without Environmental Clearance for the project of Wave City at Ghaziabad and High-Tech City at NOIDA by Real Estate Developers.

In view of these allegations, Hon'ble Tribunal had directed vide its order dated 13.08.2019 that a Joint Committee comprising of representatives of Central Ground Water Authority (CGWA), Forest Department and Uttar Pradesh Pollution Control Board (UPPCB) carry out the joint inspection and submit a factual and action taken report.

In compliance of the said orders, the Joint Committee had submitted its report and same has been perused by the Tribunal. Accordingly, Hon'ble Tribunal has passed following orders vide its order dated 16.01.2020

“...In view of the observations of the CGWAB, Forest Department and the State PCB, further remedial actions may be taken which may be overseen by the State PCB...”

In compliance of above, status of compliance with regards to deficiencies reported by State Pollution Control Board has been detailed hereunder.

2. Pointwise Status of Compliance

In compliance of Hon'ble Tribunal's orders dated 16.01.2020, status of compliance with regards to deficiencies/observations made by UPPCB are as below:-

S.No.	UPPCB's Observations	Compliance Status
1	The project proponent has been issued environmental clearance by State Level Environment Impact Assessment Authority, Uttar Pradesh vide letter dated 31 July, 2014.	Project Proponent has obtained Environmental Clearance on 31 July, 2014 is a matter of record and needs no comments.
2	The project proponent has been issued NOC from UPPCB vide letter dated 10.03.2011 which was renewed on 29.11.2018 for a period of 05 years	Project Proponent has been issued Consent to Establish/NOC by UPPCB and same has been renewed on 29.11.18 for 05 years is a matter of record and needs no comments
3	Unit has applied for consent to operate application to UPPCB which is presently under process.	Unit has been issued conditional Consent to Operate under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 vide Certificates dated 17.03.2020. Copy of CTO issued under the provisions of Air Act and Water Act are annexed as <i>Annexure I</i> and <i>Annexure II</i> respectively.
4	Presently, 40-50 families are residing in the township in area which has been developed in phase 1 of the project. Unit has installed 8 compact STPs presently for treatment of sewage generated	Latest inspection of the Project has been carried out on 10 th July, 2020. During inspection, STP of 100 KLD was found operational. Discrepancies with regards to operation of STP and connections have been rectified. Also, by pass arrangement has

	<p>from domestic processes. STP's were not found in operation. No sewage was found at inlet of STP. During inspection, it was informed that as only few families are presently residing in the township, hence, very less amount of sewage is being generated. Units of STPs were not found maintained. No bio mass was observed in any of the STP. By pass arrangement from rotating media bio reactor was found. No piping arrangement was found for reusing of treated effluent for irrigation purposes. It has been informed that the treated sewage is being taken through tankers for irrigation in the premises.</p>	<p>been removed. Sewage of around 50 KLD is being received by the STP and the treated water is being used within the premises for horticulture. Photographs of the STP have been presented below for kind reference.</p>   <p>Treated effluent from final outlet of the STP has been collected and submitted in Regional Laboratory, Ghaziabad. Analysis report is awaited.</p>
5	<p>Unit has presently installed 19 DG sets at different locations of the project. All DG sets have been found with acoustic enclosures but stack height of several DG sets have not been found as per the norms laid down by UPPCB.</p>	<p>Unit has obtained CTO under the provisions of Air (Prevention and Control of Pollution) Act, 1981. Minimum stack height of 6 feet has been maintained on DG Sets.</p>

6	<p>No arrangement for disposal of solid waste generated from the township was observed during inspection.</p>	<p>Project Proponent has installed an Organic Waste Composter of capacity 200 kg/day for processing of organic waste. Further, for disposal of inorganic waste, an agreement has been done with M/s Good8Staffing Pvt. Ltd. Ghaziabad Nagar Nigam has approved the said vendor, copy of same is annexed as <i>Annexure III</i></p>
7	<p>During inspection, few construction sites were in operation in phase 01. Yard for storage of building material has been developed by the proponent. 01 RMC plant is also installed within the premises.</p> <p>Proper arrangement for control of dust emissions were not observed during inspection. Hence, the unit has not complied with the conditions imposed in the Consent of Established and Environmental Clearance which has been granted to the proponent. In view of the violations which has been found by UPPCB, following action has been taken by UPPCB :-</p> <p>a) District Administration, on recommendation of UPPCB's Regional Office, Ghaziabad has imposed imposition of environmental compensation of Rs. 5,00,000/- against the proponent and environmental compensation</p>	<p>Project Proponent has obtained CTO for operation of the Ready Mix Concrete Plant. The said plant was found non-operational at the time of inspection. RMC's raw material was found covered with cloth and infrastructure for sprinkling was found installed.</p> <p>Environmental Compensation of Rs. 5,00,000/- and Rs. 50,000/- has been deposited in account of District Administration in lieu of notice issued by District Administration. Copy of receipt of same is annexed as <i>Annexure IV</i>.</p>

	<p>of Rs. 1,00,000/- against the RMC plant for uncontrolled dust emissions generated from construction sites. Copy of same is annexed as Annexure 6.</p> <p>b) Regional Office, UPPCB, Ghaziabad has recommended for seizure of bank guarantee of Rs 10 Lacs which was deposited with UPPCB at the time of issuance of consent to establish for non-compliance of conditions imposed along with recommendation to reject the consent to operate application.”</p>	<p>Bank Guarantee of Rs. 10,00,000/- has been forfeited by Board.</p>
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Compliance report is hereby submitted for your kind perusal.


(Ranjeet Singh)
Junior Engineer
UPPCB, Ghaziabad


(Sapna Srivastava)
Assistant Scientific Officer
UPPCB, Ghaziabad


Regional Officer

ANNEXURE - 1



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 51648/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2019

Dated : 17/03/2020

To ,

**Shri SACHIN SHARMA
M/s UPPAL CHADHA HI TECH DEVELOPERS PVT LTD
Village Mehrauli, Shahpur Bamhaita, Duryayi, Dasna, Sadiqpur/Kazipur, Bayana, Naiphai and
expansion in villages Arifpur, Sadat Nagar IqlaInayatpur, Talabpur, KacheraWarsabad, Dujana Girdharpur,
Ghaziabad,GHAZIABAD,201002
GHAZIABAD**

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. UPPAL CHADHA HI TECH DEVELOPERS PVT LTD**

Reference Application No. 4703089

Dated : 17/03/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s UPPAL CHADHA HI TECH DEVELOPERS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 25/02/2019 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

**Ashok
Kumar
Tiwari**
Digitally signed
by Ashok Kumar
Tiwari
Date: 2020.03.17
15:37:57 +05'30'

For and on behalf of U.P. Pollution Control Board

**C.E.O
C-1**

**Enclosed : As above
(condition of consent):**

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

**Ashok
Kumar
Tiwari**
Digitally signed
by Ashok Kumar
Tiwari
Date: 2020.03.17
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**C.E.O
C-1**

U.P. Pollution Control Board

Dated : 17/03/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Residential flats in built up area 149292 sq m..
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	2X 500 KVA D.G set	Diesel	1.2	Sulphur Dioxide	Each minimum 4.5 mt. above from the nearest roof
2	D.G Set 400 KVA	Diesel	3	Sulphur Dioxide	Minimum 4mt. above from the nearest roof
3	D.G Set 380 KVA	Diesel	4	Sulphur Dioxide	minimum 4 mt. above from the nearest roof
4	D.G Set 250 KVA	Diesel	5	Sulphur Dioxide	minimum 3.5 mt. above from the nearest roof
5	D.G Set 200 KVA	Diesel	6	Sulphur Dioxide	minimum 3 mt. above from the nearest roof
6	3X125 KVA D.G set	Diesel	7.8.9	Sulphur Dioxide	Each minimum 2.5 mt. above from the nearest roof
7	D.G Set 82.5 KVA	Diesel	10	Sulphur Dioxide	minimum 2 mt. above from the nearest roof
8	4X 62.5 KVA D.G set	Diesel	11.12.13.14	Sulphur Dioxide	Each minimum 2 mt. above from the nearest roof
9	D.G Set 30 KVA	Diesel	15	Sulphur Dioxide	minimum 1.5 mt. above from the nearest roof
10	3 X 25 KVA D.G set	Diesel	16.17.18	Sulphur Dioxide	Each minimum 1 mt. above from the nearest roof
11	D.G Set 15 KVA	Diesel	19	Sulphur Dioxide	minimum 1 mt. above from the nearest roof

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19	Sulphur Dioxide	As per E.P Rules 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
2. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016
3. The Unit shall submit the point wise compliance report of the conditions imposed in the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.
4. At the Unit site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
5. This consent is only valid after the unit installed the stack as per E.P.Rules 1986 for the emission from the 2x500 KVA D.G set, 400 KVA D.G set,380 KVA D.G set, 250 KVA D.G set,200 KVA D.G set,3 X 125 KVA D.G set, 82.5 KVA D.G set, 4 X 62.5 KVA D.G set,30 KVA D.G set, 3X25 KVA D.G set,and 15 KVA D.G set only and the Unit should ensure that there is no adverse impact on public and environment.
6. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
7. This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
8. The Unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
9. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.
10. The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Issued with the permission of competent authority .

Ashok
Kumar
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by Ashok Kumar
Tiwari
Date: 2020.03.17
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For and on behalf of U.P. Pollution Control Board .

C.E.O

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U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
51505/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2019

Dated : 17/03/2020

To ,

Shri SACHIN SHARMA
M/s UPPAL CHADHA HI TECH DEVELOPERS PVT LTD
Village Mehrauli, Shahpur Bamhaita, Duryayi, Dasna, Sadiqpur/Kazipur, Bayana, Naiphah and expansion in villages Arifpur, Sadat Nagar IqlaInayatpur, Talabpur, KacheraWarsabad, Dujana Girdharpur, Ghaziabad,GHAZIABAD,201002
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. UPPAL CHADHA HI TECH DEVELOPERS PVT LTD

Reference Application No :4695040

Dated :17/03/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. UPPAL CHADHA HI TECH DEVELOPERS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 25/02/2019 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ashok
Kumar
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by Ashok Kumar
Tiwarei
Date: 2020.03.17
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For and on behalf of U.P. Pollution Control Board

C.E.O

C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

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by Ashok Kumar
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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.UPPAL CHADHA HI TECH DEVELOPERS PVT LTD vide

Consent Order No. 4695040/ Water

Dated : 17/03/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Residential flats in built up area 149292 sq m .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge.KL/day	Treatment facility and discharge point
1	Domestic	995 KLD	STP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E.P Rules 1986
2	COD	As per E.P Rules 1986
3	Oil & Grease	As per E.P Rules 1986
4	BOD	As per E.P Rules 1986
5	Quantity of Discharge	995 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. The Unit will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the unit to comply with the various conditions of the permission taken.
2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016
4. The treated effluent/sewage shall be used for irrigation purposes as much as possible.
5. The Unit shall comply with the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
6. The Unit shall submit the point wise compliance report of the E.C issued by the SEIA and CTE issued by the Board and the audited balance sheet for the current year within a month failing which consent would be deemed void.
7. At the site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
8. The Unit shall ensure proper operation and maintenance of Sewage Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for Sewage treatment plant.
9. The Unit should be operated in such a way so that there is no adverse impact on public and environment.
10. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
12. The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
13. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
14. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.
15. The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Issued with the permission of competent authority .

Ashok
Kumar
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by Ashok Kumar
Tiwari
Date: 2020.03.17
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For and on behalf of U.P. Pollution Control Board .

C.E.O

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नगर निगम गाजियाबाद

(I.S.O.0001,14001 एवं 18001 प्रमाणित संस्था)

प्रमाण-पत्र

एतद् द्वारा प्रमाणित किया जाता है कि गुड 8 स्टाफिंग प्राइवेट लिमिटेड को "Door to Door Collection of Municipal Solid Waste of Entire Kavi Nagar Zone area which includes Scientific Handling, Storage and Transportation to the designated waste processing and disposal site" कार्य सम्पादित किये जाने हेतु गाजियाबाद प्राधिकरण द्वारा अनुबन्ध सं0-888 (1)/स्वा10/2018-19 दिनांक 12.01.2019 को संस्था के साथ कार्य अनुबन्ध कर अधिकृत किया गया है।

अतः उपरोक्तानुसार समस्त सार्वजनिक या प्राइवेट सेक्टर की कम्पनियों, हाईराइज बिल्डिंग स्कूलों, कॉलेजों, विश्वविद्यालयों, शैक्षिक संस्थाओं, छात्रावास, होटलों एवं उत्सव स्थलों, वाणिज्यिक स्थापनाओं, उद्योगों, खुदरा व थोक व्यवसायिक प्रतिष्ठानों बड़े व्यवसायिक प्रतिष्ठानों (मॉल), बाजारों, पूजा स्थलों, स्टेडियम, खेल परिसर भवन, रेल तथा रक्षा स्थापना सहित प्रत्येक व्यक्ति या व्यक्तियों का समूह या प्रत्येक आवासीय परिसर भवन को निर्देशित किया जाता है कि अपने कचरे को खुले में न फेंके और केवल अधिकृत संस्था गुड 8 स्टाफिंग को अपने पृथक किये गये अपशिष्ट को देने का कष्ट करें।

नगर निगम अपने समस्त नागरिकों से कविनगर जोन "स्वच्छ हरित शहर" बनाने में सहयोग देने की अपील करता हूँ।

M. M. M.
20/3/2019 नगर स्वास्थ्य अधिकारी
नगर निगम गाजियाबाद
स्वास्थ्य विभाग
गाजियाबाद

DILBIRD REALHOME PRIVATE LIMITED

HITECH CITY

Site Add.
K. No. 757
Udyog Kunj, NH-24
Ghaziabad, U.P.
Ph :
Fax : .

Corp Add: C-1, SECTOR-3

NOIDA (U.P)
(U.P)
Ph : 0120-4180500
Fax : .

Date : 10-JUL-20 04:09 PM

U.P.T.T.No. .
GSTIN NO.. 09AADCD6714G1ZP State/Region :- 09

GSTIN.No. 09AADCD6714G1ZP State/Region :- 09

Page No 1 of 1

***WORK ORDER**

WO No.:- 200711
DOC.No N/A

Vendor Code 59010502770000 Status: PENDING Work Order No: DRWC/HTC/WO/ 2020-21 200711
Vendor Name: GOOD 8 STAFFING PVT. LTD Order Date: 10/07/2020
WASIR MARKET, PLOT-7, BY PASS ROAD, SEC-9 FARIDABAD, HARYANA - Duration Fr Dt: 01-JUN-20 To dt: 31-MAY-21
121004 Dept: N/A
, FARIDABAD 121004 Con.Per.: -
Your Ref: N/A
GSTIN No : 06AAGCG8804MIZ9 State Region - 06

Please Execute the Following job as per detail given below. Kindly acknowledge.

S.NO	INDENT NO DESCRIPTION	UNIT	QUANTITY	RATE	CURR.	DISCOUNT	AMOUNT
1	200607 - DOOR TO DOOR GARBAGE COLLECTION SERVICES - SECONDARY SEGREGATION AND DISPOSAL OF ALL THE SOLID WASTE GENERATED INCLUDING, INSTALLING, OPERATION & MAINTENANCE OF ORGANIC WASTE COMPOSTING. SAC Code - 999423	MNT	12.000	35000.0000	RS	0.00	420,000.00
					IGST	18	75,600.00
					Net Item Total :		495,600.00

ALL OTHER TERMS & CONDITIONS ATTACHED HEREWITH AS ANNEXURE A'. AS DISCUSSED WITH ESTATE MANAGEMENT TEAMS.

Total 495,600.00

FREIGHT NOT APPLICABLE 0 % .00

TOTAL WORK ORDER VALUE (RS): 495,600.00

Four Lakhs Ninety-Five Thousand Six Hundred Only RS ONLY

Note / Technical Specifications :-

THE PAYMENT SHALL BE RELEASED ON MONTHLY BASIS AGAINST SUBMISSION OF BILL.

Terms & Conditions

PAYMENT TERMS: 100% PAYMENT AFTER COMPLETION OF WORK.

COMPLETION PERIOD : 31-MAY-21

From 1st June 2020 To 31st May 2021

IMP. NOTE:

1) ALL THE CHALLANS & BILLS MUST MENTION THE WORK ORDER NO. & DATE.

2) PLEASE PREPARE YOUR INVOICE AS PER OUR WORK ORDER FORMAT.

Created By

VIRENDRA PRATAP SINGH

Approved By




1. Scope of Work: -

Collection of Solid Waste in Containers (From Garbage room): To collect primary Segregated Solid Waste from Garbage room on daily basis.

- a) **Good 8 Staffing** offering complete Waste Management solution to Wave City.
- b) **Good 8 Staffing** shall collect all type of waste from all offices within Wave City Premises (Sales Offices, NH 24 Office, Infra 13 Office, any other office/establishment) and all residential sectors of entire Wave City and will dump at One Point, where segregation will be done by Good 8 Staffing team.
- c) Segregate the same into wet waste (organic kitchen waste), dry waste and hazardous waste.
- d) The segregated kitchen waste (including garden waste) shall be put into the OWC machine for composting of wet waste with the help of mechanized process, making raw compost at the customer premise and converting into the mature compost at its Processing Unit at Wave City site. The entire responsibility lies with Good 8 Staffing.
- e) **Good 8 Staffing** to segregate its saleable dry wastes and selling the same to the authorized recyclers. A duly signed and sealed certificate to be submitted to Wave from the authorized recyclers that the waste has been sold to them.
- f) **Good 8 Staffing** shall dump the remaining rejected waste (along with hazardous waste except Oil Waste) on dumping yard, authorized by Ghaziabad Nagar Nigam.
- g) Wave City will provide required area for the segregation, storing and treatment of collected waste from the Garbage room. The segregated organic waste shall be converted into compost using OWC machine, installed at Wave City site.
- h) **Good 8 Staffing** shall provide the log Book of collected waste from Wave City, duly signed and sealed by concerned receiving officer of Ghaziabad Nagar Nigam on monthly basis.
- i) Complete Logistics arrangement, man power arrangement for collection of waste from all sectors of Wave City till dumping yard, segregation and putting Kitchen waste in OWC and making compost, taking away the rejected waste, cleaning the area and anything related to solid waste management shall be in the scope of Good 8 Staffing Pvt. Ltd.

2. Term & Conditions/Work Approval:-

- a) Wave City, will allow to **Good 8 Staffing** as the authorized waste collector from it's premises.
- b) **Good 8 Staffing** to collect, segregate and disposed-off its waste scientifically according the Solid Waste Management Rules 2016.
- c) **Good 8 Staffing** to handover its re-cycle able dry waste to the authorized recyclers, wet waste to be composted with the help of Organic Waste Converter (OWC).



- d) Remaining rejected waste along with the hazardous waste shall be dumped at the nearby authorized Nagar Nigam dumping yard.
- e) **Good 8 Staffing** to keep this whole area neat and clean and in hygienic conditions.
- f) Transport Inorganic Solid Waste and Clean the Site- All Inorganic solid waste collected from the Garbage room including paper, plastic, metal, etc. would be taken away by the **Good 8 Staffing Pvt. Ltd.** without any charges.
- g) In near future, if any other vender comes with authorization from Nagar Nigam for collecting waste from Wave City area, then the preference shall be given to that vender and existing contract with M/s **Good 8 staffing** services shall be terminated with requisite payments.

3. Standard Operation Procedure:-

- a) **Good 8 Staffing** to employ two waste collector persons for Wave City for OWC.
- b) The **Good 8 Staffing** waste collector team shall be equipped with the Waste Cart containing separate bins for Wet waste and dry waste and rejected waste.
- c) The waste collector will be equipped with the Face Mask, hand gloves, Dress.
- d) Collected wet waste will be brought to Composting Plant and get secondary Segregation into Organic Waste (Kitchen Waste and Garden waste) and inorganic.
- e) Organic Waste will be treated by Composting machine using Biocultural and odor control agent.
- f) In the Curing system, Compost will be made for decomposition of Organic waste Transport matured compost and Clean the Site- would be taken away by the **Good 8 Staffing Pvt.Ltd** without any charges.

4. Costing & Period of the contract:-

Lumpsum cost of providing door to door garbage collection and solid waste management service for Wave City shall be **35000/month plus taxes (GST@18%)**. Please refer attached quotation. This contract will be for valid for 12th months starting from June 1st 2020. Wave City reserve the right to renew or extend or terminate the contract after 1 year with a notice of 30 days to **Good 8 Staffing Pvt.Ltd**.



February 18, 2020

The Regional Officer
Pollution Control Board (PCB)
Ghaziabad (UP)

Sub: To inform about submission of Penalties imposed by PCB, Ghaziabad (UP)

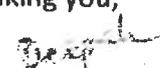
Dear Sir,

This is to inform you that company has received two notices no 14/ST-CM/19 dated 20-11-2019 and 15/ST-CM/19 dated 20-11-2019 to submit Rs. 5,00,000/- and Rs. 50000/- respectively. The payments as sought in both the notices are done by us through RTGS on the accounts mentioned in the notice. The transaction details are as follows:

1. The payment of Rs. 50,000/- was done via NEFT No- N360190340689090 dated 26.12.2019
2. The payment of Rs. 5,00,000/- was done via NEFT No- N360190340689090 dated 26.12.2019

Please acknowledge.

Thanking you,


Yours Faithfully,

For Uppal Chadha Hi-Tech Developers Pvt. Ltd.

(Deepak Pathak)
Authorized Signatory


18/02/2020

Uppal Chadha Hi-Tech
Developers Pvt. Ltd.

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